

ITEM NO.5

COURT NO.6

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No.234/2018

SHANTANU KUMAR & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln.(s) for appropriate orders/directions and for clarification/direction)

Date : 31-08-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Prashant Bhushan, AOR
Mr. Govind Jee, Adv.
Ms./Mr. Omanakuttan K.K., Adv.

For Respondent(s) Ms. Kiran Suri, Sr. Adv.
Mr. Anmol Chandan, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Vikramjit Banerjee, ASG
Mr. P.K. Dey, Adv.
Ms. Anindita Barman, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Upon perusal of the status reports dated 25.7.2018 and 30.8.2018 filed by the CBI, we find that there is sufficient material on record at this stage to raise a presumption that the CGL (Combined Graduate Level) Examination 2017 and CHSL (Combined Higher Secondary Level) Examination 2017 were tainted.

Hence, there shall be an injunction restraining the respondents from declaring the results of the aforesaid examinations until further orders.

Order accordingly.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR